

JHARKHAND HIGH COURT, RANCHI

NOTIFICATION

In pursuance to the provisions contained under Section 4(1)(b) of the Right to Information Act, 2005, the necessary information pertaining to Jharkhand High Court, though otherwise uploaded to the different links of the Official Website of the Jharkhand High Court, from time to time, is hereby, published in the required manner, under the aforesaid Act, for general information.

INTRODUCTION

This information has been prepared in pursuance of Section 4 of the Right to Information Act, 2005(RTI Act, 2005) to provide information in respect of Jharkhand High Court, Ranchi.

INFORMATION MANUAL

JHARKHAND HIGH COURT

(Under Section 4(1)(b) of the Right to Information Act, 2005)

(i) The Particulars of its organisation and duties-

Please see the Home Page of Official Website of Jharkhand High Court.

(ii) & (iii) The powers and duties of the Officers and employees & channels of supervision and accountability.

The Powers and duties of the officers, its employees and the channels of supervision and their accountability is summarized herein below, in the following manner.

REGISTRARS

Sl.No.	Officer	Power & Duties	Reporting
1.	Registrar General	<p>Subject to general power and supervision of the Chief Justice, the Registrar General shall be Chief Executive Officer of the Court and also the head of the department having control over all the ministerial staff of the Court excepting the members of the Registry. He will be competent to sanction the loans from the G.P.F. advance. He shall deal with and sanction leave applications of all official in the Registry of the Court below the rank of Deputy Registrar. The leave application of the officers in the rank of Deputy Registrar and above shall be submitted by the Registrar General to the Chief Justice for sanction. In addition to the above powers, the Registrar General shall have the following duties and powers:-</p> <ul style="list-style-type: none">(i) To issue notices on an application for Probate or Letters of Administration or for revocation of the same;(ii) To dispose of all matters relating to Court fees or to the service of notices or other processes;(iii) To dispose of an application under Order XXII, Rules 2, 3, 4 or 10 and to amend the record, if necessary, except in cases under appeal to Supreme Court.(iv) To appoint or discharge a next friend or guardian ad litem of a minor or person of unsound, except in cases under appeal to Supreme Court and to amend the record accordingly.(v) To dispose of an application under Chapter XII, Rule 95 to 100 and to amend the record if necessary.(vi) To issue notice of an application for	Hon'ble the Chief Justice, Full Court & Appropriate Committees constituted under the Rules.

		<p>substitution of names in an appeal to Supreme Court.</p> <p>(vii) To require any memorandum of appeal, petition, application or other proceeding presented to the Court to be amended in accordance with the procedure or practice of the Court.</p> <p>(viii) To call for records from Subordinate Courts.</p> <p>(ix) To dispose of requisition by Subordinate Courts for record and documents.</p> <p>(x) To dispose of an application for the return of a document.</p> <p>(xi) To require any person or party to file an affidavit with respect to any application or matter in respect of which he has power to exercise any discretion or to make any order.</p> <p>(xii) To stop at his discretion the issue of all or any papers to any person who has failed to pay any fee or charges due to the Court.</p> <p>(xiii) To give leave to search the records of the Court under the rules in that behalf.</p> <p>(xiv) To dispose of all applications for copies of records whether presented by parties or by persons who are not parties to the proceedings to which such records relate.</p> <p>(xv) To decide the question of the necessity for transcribing and printing any documents not specifically applied for by the parties to an appeal to Supreme Court.</p> <p>(xvi) To call for a further deposit when the deposit already made by the Appellant in an appeal to Supreme Court is not sufficient to defray the cost of preparing the record.</p> <p>(xvii) To order payment in the interest accruing on</p>	
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		<p>government Promissory Notes under Order XIV, Rule 7 and to order the refund of any unexpended balance under Order XLV, Rule 12.</p> <p>(xviii) To direct in what 'newspaper' the publication referred to in Order XLV, Rule 9A of the Code of Civil Procedure, shall be made:</p> <p style="padding-left: 40px;">Provided that the Registrar General may refer any matter under this rule to the Court for orders.</p> <p>(xix) The Chief Justice may direct that any or all of the above functions shall be performed by any other judicial officer in the Registry.</p> <p>(xx) The Registrar General may with the previous approval of the Chief Justice delegate any of his functions under these rules except those which are of a judicial or quasi judicial character to any Registrar, or other officers of the Registry of the Court.</p>	
2.	Registrar (Administration)	All the matters relating to Civil Courts, Record Room of the High Court, Court premises and Court Rooms and all residences in the pool of the Court including Judges' residences.	Hon'ble the Chief Justice, Full Court & Appropriate Committees constituted under the Rules.
3.	Registrar (establishment)	All matters relating to High Court establishment.	Hon'ble the Chief Justice, Full Court & Appropriate Committees constituted under the Rules.
4.	Registrar (Vigilance & Inspection)	He will be incharge of the vigilance Department of the Court and assist the Judges in inspection of the Civil Courts and compliance of minutes of the Inspecting Zonal Judges. Incidental returns from Civil Courts	Hon'ble the Chief Justice, Full Court & Appropriate Committees constituted

		including disposal charts of Judicial Officers.	under the Rules.
5.	Joint Registrar (Judicial)	Incharge of Accounts (general) Department of the Court, drawing and disbursing officer of the Court and compliance of judicial orders and supervising the judicial sections of the Court.	Registrar concerned
6.	Joint Registrar (List & Computer)	Incharge of the filing section. All matters relating to Computer. Computerization of the High Court. List, pendency, figure and receiving of memo or appeals, applications and other judicial matters.	Hon'ble the Chief Justice
7.	Joint Registrar (Establishment)	Matters relating to Appointment Section.	Registrar concerned
8.	Joint Registrar (Administration)	Matters relating to Court administration other than the work of Joint Registrar (Judicial) including Court Office.	Registrar concerned
9.	Deputy Registrar (Protocol)	All matters relating to protocol.	Joint Registrar concerned
10.	Deputy Registrar(s) & Assistant Registrar(s)	Doing such works, performing such duties or discharging such functions as the Registrar General, with the approval of the Chief Justice, may assign to them.	Joint Registrar concerned

(iii) The norms set by it for the discharge of its function:

Since the primary function of the High Court is to dispense "Justice" to the litigants and others, as per mandate of the statute, so, priority is given to achieve this goal.

However, while discharging official works/functions by the employees and officers of the Jharkhand High Court, the existing norms/the Jharkhand High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct and Appeal) Rules, 2003, notified in exercise of the powers conferred by Clause (2) of Article 229 of the Constitution of India/ and Jharkhand High Court Rules, 2001 framed

by the High Court in exercise of the powers conferred by Section 29 of the Bihar Reorganization Act, 2000(Act XXX of 2000).

The aforesaid Service Rules as well as High Court Rules are available in the official website of the Jharkhand High Court.

(v)The rules, regulations, instructions, manuals and records, held by it or under its control or used by its employees for discharging its functions:-

Mainly following rules/instruction etc. are held by the High Court or under its control or followed by the officers and staff of the Jharkhand High Court for discharging its function. Some of these are as follows:-

1. Jharkhand High Court Rules (as amended from time to time).
2. The Jharkhand High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct and Appeal) Rules, 2003.
3. Jharkhand Superior Judicial Service (Recruitment, appointment and Condition of Service) Rules, 2001.
4. Jharkhand Judicial Service (Recruitment) Rules, 2004.
5. The Family Courts (Jharkhand High Court) Rules, 2004.
6. The Jharkhand Hindu Marriage Registration Rules, 2002.
7. The Jharkhand High Court Judges (Medical facilities) reimbursement Rules, 2004.
8. Guest House of Jharkhand High Court Rules, 2001
9. Jharkhand High Court Case Flow Management in the High Court Rules, 2006.
10. Jharkhand High Court Case Flow Management in the Subordinate Courts Rules, 2006.
11. Civil Procedure alternative Dispute Resolution and Mediation Rules, 2006.
12. Jharkhand High Court (Public Interest Litigation) Rules, 2010.

(vi) A statement of the categories of documents that are held by it or under its control

The following types of documents are held by the Jharkhand High Court or are kept under its control:-

1. Jharkhand High Court Rules (as amended from time to time)

2. The Jharkhand High Court Officers and the Members of Staff (Recruitment, Conditions of Service, Conduct and Appeal) Rules, 2003(as amended from time to time).
3. All the case records of different cases disposed and pending (as per Rules).
4. Annual Confidential Report and Gradation List of the Judicial/Gazetted Offices as well as employees.
5. Pension, GIS, GPF, Leave etc. of its employees.
6. Compassionate appointment.
7. Jharkhand High Court (Right to Information) Rules, 2007.
8. Scheme for Appointment of arbitrators by the Chief Justice of the High Court of Jharkhand.
9. Civil Procedure Alternative Dispute Resolution and Mediation Rules, 2006.
10. Jharkhand High Court Case Flow Management in the High Court Rules, 2006.
11. Jharkhand High Court Case Flow Management in the Subordinate Courts Rules, 2006.
12. Guest House of Jharkhand High Court Rules, 2001
13. The Jharkhand High Court Judges (Medical facilities) reimbursement Rules, 2004.
14. Jharkhand High Court (Public Interest Litigation) Rules, 2010.

(vii) The particulars of any arrangement that exists for consultation with, or representation by, the members of the public in relation to the formulation of its policy or implementation thereof.

There is no arrangement for consultation with the members of the public in relation to the formulation of any policy or administration thereof.

(viii) A statement of the boards, councils, committees and other bodies consisting two or more persons constituted as its part or for the purpose of its advice, and as to whether meetings of those boards, councils, committees and other bodies are open to the public, or the minutes of such meeting are accessible for public.

There is no Board, Councils or other Bodies for the purpose of its advice pertaining to this Hon'ble High Court. However, following committees have been constituted as per order of the Hon'ble Chief Justice. But, these committees are not open to the public and the minutes of such meetings are not ordinarily accessible for public.

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER NO. 409/ACCTS.

DATED, THE 21ST OF AUGUST, 2014

In supersession of all earlier orders relating to the following Committees, considering the administrative requirements and for streamlining the various administrative supervisory works, these Committees are reconstituted as under with effect from 21-08-2014.

1. **Standing Committee**
 - (i) Hon'ble the Acting Chief Justice Chairman
 - (ii) Hon'ble Mr. Justice R.R. Prasad Member
 - (iii) Hon'ble Mr. Justice Prashant Kumar Member
 - (iv) Hon'ble Mr. Justice H.C. Mishra Member
 - (v) Hon'ble Mr. Justice Aparesh Kumar Singh Member
2. **Appointment/Promotion/Selection/ACP & Absorption Committee**
 - (i) Hon'ble Mr. Justice R.R. Prasad Chairman
 - (ii) Hon'ble Mr. Justice Prashant Kumar Member
 - (iii) Hon'ble Mr. Justice H.C. Mishra Member
 - (iv) Hon'ble Mr. Justice Aparesh Kumar Singh Member
3. **Steering Committee of the e-committee of Supreme Court of India**
 - (i) Hon'ble the Acting Chief Justice Chairman
 - (ii) Hon'ble Mr. Justice Aparesh Kumar Singh Member
 - (iii) Hon'ble Mr. Justice Amitav Kumar Gupta Member
4. **Committee of Library/to prepare a complete scheme for establishing the Indian Law Reports Jharkhand Series Section in the High Court.**
 - (i) Hon'ble Mr. Justice Prashant Kumar Chairman
 - (ii) Hon'ble Mr. Justice P.P. Bhatt Member
 - (iii) Hon'ble Mr. Justice D.N. Upadhyay Member
 - (iv) Hon'ble Mr. Justice S. Chandrashekar Member
5. **Car Committee**
 - (i) Hon'ble Mr. Justice Prashant Kumar Chairman
 - (ii) Hon'ble Mr. Justice D.N. Upadhyay Member
 - (iii) Hon'ble Mr. Justice S. Chandrashekar Member
6. **Standing Appeal Committee**
 - (i) Hon'ble Mr. Justice H.C. Mishra Chairman
 - (ii) Hon'ble Mr. Justice D.N. Upadhyay Member
 - (iii) Hon'ble Mr. Justice Aparesh Kumar Singh Member
7. **Finance Committee/Committee to ensure Safety Measures**
 - (i) Hon'ble Mr. Justice R.R. Prasad Chairman
 - (ii) Hon'ble Mr. Justice H.C. Mishra Member
 - (iii) Hon'ble Mr. Justice Amitav Kumar Gupta Member
8. **Rules Committee in terms of Section 123 of CPC**
 - (i) Hon'ble Mr. Justice R.R. Prasad President
 - (ii) Hon'ble Mr. Justice H.C. Mishra Member
 - (iii) Hon'ble Mr. Justice D.N. Upadhyay Member
 - (iv) Principal Judicial Commissioner, Ranchi Member
 - (v) Mr. Manjul Prasad, Senior Advocate Member
 - (vi) Mr. Amar Kumar Sinha, Advocate Member
 - (vii) Mr. Deepak Kumar, Secretary General, Advocate's Association Secretary
9. **High Court Rules Committee**
 - (i) Hon'ble Mr. Justice R.R. Prasad Chairman
 - (ii) Hon'ble Mr. Justice H.C. Mishra Member
 - (iii) Hon'ble Mr. Justice Aparesh Kumar Singh Member
10. **Building & Quarters Allotment Committee**
 - (i) Hon'ble Mr. Justice R.R. Prasad Chairman
 - (ii) Hon'ble Mr. Justice Prashant Kumar Member
 - (iii) Hon'ble Mr. Justice P.P. Bhatt Member
 - (iv) Hon'ble Mr. Justice Aparesh Kumar Singh Member


22-08-2014

11. **New High Court Building Committee**
- | | | |
|-------|---|----------|
| (i) | Hon'ble the Acting Chief Justice | Chairman |
| (ii) | Hon'ble Mr. Justice R.R. Prasad | Member |
| (iii) | Hon'ble Mr. Justice P.P. Bhatt | Member |
| (iv) | Hon'ble Mr. Justice H.C. Mishra | Member |
| (v) | Hon'ble Mr. Justice D.N. Upadhyay | Member |
| (vi) | Hon'ble Mr. Justice Aparesh Kumar Singh | Member |
12. **Committee for High Court Guest House**
- | | | |
|-------|---------------------------------------|----------|
| (i) | Hon'ble Mr. Justice Prashant Kumar | Chairman |
| (ii) | Hon'ble Mr. Justice P.P. Bhatt | Member |
| (iii) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
13. **Committee for publishing News Letter of the High Court**
- | | | |
|-------|---------------------------------------|----------|
| (i) | Hon'ble Mr. Justice Prashant Kumar | Chairman |
| (ii) | Hon'ble Mr. Justice P.P. Bhatt | Member |
| (iii) | Hon'ble Mr. Justice D.N. Upadhyay | Member |
| (iv) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
14. **Committee for scrutiny of correspondences and letters to find out whether the matter be treated as PIL**
- | | | |
|-------|---------------------------------------|----------|
| (i) | Hon'ble Mr. Justice H.C. Mishra | Chairman |
| (ii) | Hon'ble Mr. Justice D.N. Upadhyay | Member |
| (iii) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
15. **Committee for preparing Vision Statement, Five Year Court Development Plan, Memorandum for 14th Finance Commission with State Government, Monitoring, Analysing Case Management, Statistics and all other issues related to the Administration of Justice for High Court and District & Subordinate Courts and also to implement the resolutions passed in CJ & CM Conferences held in New Delhi on 5th – 7th April, 2013***
- | | | |
|-------|--|----------|
| (i) | Hon'ble Mr. Justice R.R. Prasad | Chairman |
| (ii) | Hon'ble Mr. Justice Prashant Kumar | Member |
| (iii) | Hon'ble Mr. Justice P.P. Bhatt | Member |
| (iv) | Hon'ble Mr. Justice Amitav Kumar Gupta | Member |
16. **Committee to monitor and effective control and for timely disposal of cases of POTA and out-lawed Maoist/Extremists related cases pending in Subordinate Courts**
- | | | |
|------|-----------------------------------|----------|
| (i) | Hon'ble the Acting Chief Justice | Chairman |
| (ii) | Hon'ble Mr. Justice D.N. Upadhyay | Member |
17. **Draft Committee (Committee to monitor various projects under 13th Finance Commission)**
- | | | |
|-------|---|----------|
| (i) | Hon'ble Mr. Justice P.P. Bhatt | Chairman |
| (ii) | Hon'ble Mr. Justice Aparesh Kumar Singh | Member |
| (iii) | Hon'ble Mr. Justice Amitav Kumar Gupta | Member |
18. **Screening Committee**
- | | | |
|-------|---------------------------------------|----------|
| (i) | Hon'ble the Acting Chief Justice | Chairman |
| (ii) | Hon'ble Mr. Justice R.R. Prasad | Member |
| (iii) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
19. **State Level Mediation Monitoring Committee**
- | | | |
|-------|--|----------|
| (i) | Hon'ble the Acting Chief Justice | Chairman |
| (ii) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
| (iii) | Hon'ble Mr. Justice Amitav Kumar Gupta | Member |
20. **State Level Committee for Monitoring Infrastructure of Subordinate Judiciary**
- | | | |
|--------|---|-----------------|
| (i) | Hon'ble Mr. Justice R.R. Prasad | Portfolio Judge |
| (ii) | Hon'ble Mr. Justice Prashant Kumar | Member |
| (iii) | Hon'ble Mr. Justice P.P. Bhatt | Member |
| (iv) | Hon'ble Mr. Justice Aparesh Kumar Singh | Member |
| (v) | Hon'ble Mr. Justice Amitav Kumar Gupta | Member |
| (vi) | Law Secretary | Member |
| (vii) | Registrar General | Member |
| (viii) | Secretary, Building Constn. Deptt. | Member |

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21.08.2014.

21. Committee for suggesting remedial measures for the betterment of the conditions of the Juvenile Homes and the inmates/to monitor hearing and disposal of cases on priority basis related to Women, Juvenile and Prevention of Corruption Act in pursuance of letter of Hon'ble Chief Justice of India dated 26th July, 2013.
- | | | |
|-------|---------------------------------------|----------|
| (i) | Hon'ble the Acting Chief Justice | Chairman |
| (ii) | Hon'ble Mr. Justice P.P. Bhatt | Member |
| (iii) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
22. A.C.R. Committee
- | | | |
|-------|--|----------|
| (i) | Hon'ble Mr. Justice Prashant Kumar | Chairman |
| (ii) | Hon'ble Mr. Justice H.C. Mishra | Member |
| (iii) | Hon'ble Mr. Justice D.N. Upadhyay | Member |
| (iv) | Hon'ble Mr. Justice Amitav Kumar Gupta | Member |
23. Committee to advise the NCMS Committee of Supreme Court of India
- | | | |
|--------|--|----------|
| (i) | Hon'ble the Acting Chief Justice | Chairman |
| (ii) | Hon'ble Mr. Justice P.P. Bhatt | Member |
| (iii) | Hon'ble Mr. Justice S. Chandrashekhar | Member |
| (iv) | Hon'ble Mr. Justice Amitav Kumar Gupta | Member |
| (v) | Principal Secretary, Department of Finance, State of Jharkhand | Member |
| (vi) | Principal Secretary, Department of Personnel, Administrative Reforms & Raj Bhasa, State of Jharkhand | Member |
| (vii) | Principal Secretary, Department of Building Construction, State of Jharkhand | Member |
| (viii) | Registrar General | Member |
| (ix) | Law Secretary, State of Jharkhand | Member |
| (x) | Director, Judicial Academy | Member |
| (xi) | Central Project Coordinator | Member |
| (xii) | S.N. Singh, Principal District Judge, Khunti from the cadre of Principal District Judge | Member |

In addition to the Standing Committee where Hon'ble the Acting Chief Justice is Chairman, the Meetings of the Committee No. 15 may be presided over by Hon'ble the Acting Chief Justice.

ated :- 21-08-2014.

By Order


21.08.2014.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI

Officers of the Registry including Chief Justice's Secretariat & Protocol Section

(w.e.f. 29th August, 2014)

STD: 0651, PIN- 834 033
EPABX BOARD No. 2480307, 2481308, 2482309, 2482312, 2482313
FAX Nos.: 2481116 (Registrar General), 2481115 (C.J. Secretariat), 2481380(Protocol Section)
Website: jharkhandhighcourt.nic.in

Sl. No	Name of the Officer with Designation	EPABX Extn.	Telephone Numbers		
			Office	Fax / Mobile	Residence
REGISTRAR GENERAL AND REGISTRARS					
1.	Sri Anil Kumar Choudhary Registrar General	116	2481449	2481116 (F) 9431115615 (M)	2412806
2.	Sri Gautam Kumar Choudhary Registrar (Administration)	117	2482672	9431101467 (M)	
3.	Sri Satyendra Kumar Singh Registrar (Establishment) & Registrar (Vigilance) I/c	119	2480032	9431101468 (M)	
JOINT REGISTRARS (JUDICIAL SIDE)					
1.	Sri Anil Kumar Roy Joint Registrar (Judicial)	121	-----	2480488 (F) 9431706850 (M)	2413174
2.	Sri Kumar Kamal Joint Registrar (List & Computer)	145	-----	9431101469 (M)	
JOINT REGISTRARS (NON-JUDICIAL SIDE)					
1.	Sri Ashok Kumar Paul, Joint Registrar (Admn.-I)	144	-----	9431101471 (M)	2482945
2.	Sri S. Roy Choudhary Joint Registrar.-cum-PPS to Hon'ble the Chief Justice	120	2482095 2481115 (F)	9431115618 (M)	2480868
DEPUTY REGISTRARS (JUDICIAL SIDE)					
1.	Sri Sanjeev Kumar Das Deputy Registrar (Protocol) & Central Project Co-ordinator I/c, E-Court Project	222 124	2481380 (F) 2480011	9431115617 (M) 9431707255 (M)	2482746
DEPUTY REGISTRARS (NON-JUDICIAL SIDE)					
1.	Sri Syed Md. Khalid, Deputy Registrar-I	201	-----	9431701087 (M)	2491758
2.	Sri Brajesh Kumar Singh, Deputy Registrar-II	169	-----	9431706847 (M)	
3.	Sri Manoj Kumar Choudhary, Deputy Registrar-III	214	-----	9471590263 (M)	
4.	Sri Pushpendu Mohan Ghosh, Deputy Registrar-IV	172	-----	9471590265 (M)	
ASSISTANT REGISTRAR (NON-JUDICIAL SIDE)					
1.	Sri Kailash Prasad. Sharma, Asstt. Registrar-I	205	-----	9431101470 (M)	
2.	Sri Rai Nirmal Chandra, Assistant Registrar-II	211 & 149	-----	9431115619 (M)	9431359034(M)
3.	Sri Ramesh Prasad Sah, Assistant Registrar-III	212	-----	9431706851(M)	
4.	Sri Binod Kumar, Assistant Registrar-IV	209	-----	9431104507 (M)	9472731719(M)
5.	Sri Animesh Narayan Das, Assistant Registrar-V	217	-----	9431104510 (M)	8002347261(M)
6.	Sri Rabindra Prasad Singh, Assistant Registrar-VI	218	-----	9431104514 (M)	
7.	Sri Mithilesh Kumar Assistant Registrar-VII -cum-Court Officer	141	-----	9431706846(M)	2243926
8.	Sri Govind Kumar, Assistant Registrar-VIII	216	-----	9431104518 (M)	9798147764(M)
9.	Sri Arun Kumar Ray, Assistant Registrar-IX	120	-----	9431104519 (M)	9431383825(M)
10.	Sri Sushil Kumar Mishra, Assistant Registrar-X	206	-----	9431104522 (M)	
11.	Sri Ganesh Jha, Assistant Registrar-XI	210	-----	9431101474(M)	9431359722(M)
12.	Sri Santosh Kumar Agrawal, Assistant Registrar-XII	153	-----	9431106598 (M)	
13.	Sri Chandra Shekhar Jha, Assistant Registrar-XIII	150	-----	9431106596 (M)	
14.	Sri Phuldeo Bhagat, Assistant Registrar-XIV	159	-----	8987788416 (M)	

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15.	Sri Ratan Kumar , Assistant Registrar-XV	148	-----	8987788417(M)	
16.	Sri Amod Kumar , Assistant Registrar-XVI			8987788418(M)	
17.	Sri Jitendra Jha No.1 , Assistant Registrar-XVII	172		8987788419(M)	
18.	Sri Srikant , Assistant Registrar-XVIII	165		8987788420(M)	
19.	Sri Mithilesh Kr. Choudhary , Assistant Registrar-XIX	152		9431706845(M)	
20.	Sri Rajeeva Kr. Singh , Assistant Registrar-XX	174		8987788421(M)	
21.	Sri Sumit Mitra , Assistant Registrar -XXI	164		8987788422(M)	
22.	Sri Rajesh Kumar , Assistant Registrar-XXII	155		8987788423(M)	
23.	Sri Binay Kumar Singh , Assistant Registrar-XXIII	178		8987788424(M)	
24.	Sri Budhnath Baitha , Assistant Registrar-XXIV	204		8987788425(M)	
25.	Sri Manindra Kumar Pandey , Assistant Registrar-XXV	161		8987788426(M)	
26.	Sri Dhananjay Kumar Shashi , Assistant Registrar-XXVI	179		8987788427(M)	
27.	Sri Bhogendra Mishra , Assistant Registrar-XXVII	152		8987788428(M)	
28.	Sri John Kerketta , Assistant Registrar-XXVIII	173		8987788429(M)	
29.	Sri Kamlesh Kumar Sinha , Assistant Registrar-XXIX	177		8987788430(M)	
30.	Sri Sudarshan Aind , Assistant Registrar-XXX	166		8987788431(M)	
31.	Sri Braj Kishore Prasad , Assistant Registrar-XXXI	156		8987788432(M)	
32.	Sri Sudhir Prasad , Assistant Registrar-XXXII	177		8987788433(M)	
33.	Sri Tej Pratap Shukla , Assistant Registrar-XXXIII	160		8987788434(M)	
34.	Sri Indrajeet Kr. Sinha , Assistant Registrar-XXXIV	167		8987788435(M)	
35.	Sri Santosh Kumar No.1 , Assistant Registrar-XXXV	157		8987788436(M)	
36.	Sri Pramod Kumar Ojha , Assistant Registrar-XXXVI	146		8987788437(M)	

SENIOR SECRETARIES

1.	Sri Anil Kumar Sinha , Senior Secretary, I/c P.A. Section	147	-----	9431101473 (M)	2460630
2.	Sri N.N.Dev Senior Secretary	147	-----	9431706853 (M)	

CHIEF JUSTICE'S SECRETARIAT

1.	Sri S. Roy Choudhury Joint Registrar-cum-PPS to Hon'ble the Chief Justice	120	2482095	2481115 (F) 9431115618 (M)	2480868
2.	Sri Arun Kumar Ray , Assistant Registrar	120	2482095	2481115 (F) 9431104519 (M)	9431383825(M)
3.	Sri L. Aditya Kumar , Secretary	120	2482095	9431106496 (M)	

PROTOCOL SECTION / C.O OFFICE

1.	Sri Sanjeev Kumar Das Deputy Registrar (Protocol)	222	2481380 (F)	9431115617 (M)	2482746
2.	Sri Mithilesh Kumar , Assistant Registrar (Protocol) -cum-Court Officer	141	-----	9431706846 (M)	2243926
3.	Sri Jayant Prakash Rao , Assistant Protocol officer (Section Officer)	142	-----	9431706866 (M)	
4.	Sri Sanjeev Kumar Jha , Section Officer	142	-----	9431104022 (M)	
5.	Sri Avinash Krishna , Assistant	143	-----	9955457440 (M)	
6..	Sri Anunay Kumar , Assistant	142	-----	9934466441(M)	
7	Sri Sadat Akhtar , Assistant	143	-----	9031278241 (M)	
8.	Sri Chandan Kumar , Typist	142	-----	9470140579 (M)	

(x) The monthly remuneration received by each of its officers and employees, including the system of compensation as provided in its regulations.

Sl. No.	Post	Basic Pay	Grade Pay	Pay Band
1	Registrar General	70290-76450	--	--
2	Registrar (Administration)	57700-70290	--	--
3	Registrar (Vigilance)	57700-70290	--	--
4	Registrar (Establishment)	57700-70290	--	--
5	P.S. To Hon'ble C.J.	57700-70290	--	--
6	CPC, E-Court Project	57700-70290	--	--
7	Jt. Registrar (Judl.)	51550-63070	--	--
8	Jt. Registrar (List & Comp.)	51550-63070	--	--
9	Deputy Registrar (Protocol)	39530-54010	--	--
10	Assistant Registrar(Judl.)	39530-54010	--	--
11	Jt. Registrar (Non-Judl.)	37400-67000	8700	PB-III
12	D.R.-cum-P.P.S. To Hon'ble C.J.	15600-39100	7600	PB-III
13	Deputy Registrar (Non-Judl.)	15600-39100	7600	PB-III
14	Sr. Secretary to Hon'ble Judge	15600-39100	7600	PB-III
15	Assistant Registrar(Non-Judl.)	15600-39100	6600	PB-III
16	Secretary to Hon'ble Judge	15600-39100	6600	PB-III
17	Court Master	15600-39100	6600	PB-III
18	Deputy Director(Translation)	15600-39100	6600	PB-III
19	Section Officer	9300-34800	4800	PB-II
20	Stamp Reporter	9300-34800	4800	PB-II
21	Oath Commissioner	9300-34800	4800	PB-II
22	Sr. Personal Assistant	9300-34800	4800	PB-II
23	Translator/Senior Translator	9300-34800	4600	PB-II
24	Personal Assistant	9300-34800	4600	PB-II
25	Assistant	9300-34800	4600	PB-II
26	Legal Assistant	9300-34800	4600	PB-II
27	Cashier	9300-34800	4200	PB-II
28	Junior Translator	9300-34800	4200	PB-II
29	Typist	5200-20200	2400	PB-I
30	Ex-Cadre Assistant	5200-20200	2400	PB-I
31	Telex Operator	9300-34800	4200	PB-II
32	Assistant Librarian	9300-34800	4200	PB-II
33	Assistant Court Officer	5200-20200	2000	PB-I
34	Staff Car Driver Grade-I	5200-20200	2800	PB-I
35	Staff Car Driver Grade-II	5200-20200	2400	PB-I

36	Staff Car Driver	5200-20200	1900	PB-I
37	Treasury Sarkar	5200-20200	1800	PB-I
38	Fax Operator	5200-20200	1800	PB-I
39	Xerox Operator	5200-20200	1800	PB-I
40	Pass Distributor	5200-20200	1800	PB-I
41	Generator Operator	4440-7440	1650	-1S
42	Mali	4440-7440	1650	-1S
43	Jamadar	4440-7440	1400	-1S
44	Cook	4440-7440	1650	-1S
45	Record Supplier	4440-7440	1650	-1S
46	Daftary	4440-7440	1400	-1S
47	Chowkidar	4440-7440	1300	-1S
48	Faras	4440-7440	1300	-1S

(xi) The budget allocated to each of its agency, indicating the particulars of all plans, proposed expenditures and reports on disbursements made.

Details of allotments and expenditure of different contingent and Pay Heads and final surrender for financial year 2013-14 as of 31/03/2014:

Head	Allotment (in Rs.)	Expenditure (in Rs.)	Final amount being surrendered (in Rs.)
PAY & CLA	35,86,10,000	32,39,99,010	26,10,990
Office expenses	1,14,00,000	1,30,69,061	13,30,939
Fuel & maintenance of motor car	41,00,000	37,49,334	666
Wages	80,00,000 <u>31,00,000</u> 1,11,00,000	1,07,88,469	3,11,531
Wardi	10,00,000	10,30,797	2,69,203
Electricity	66,00,000	54,85,627	11,14,373
Telephone	32,50,000	27,46,130	2,03,870
Machine & Instrument	84,50,000 <u>+14,50,000</u> 99,00,000	1,05,21,460	5,53,540
Rent, Rate & Taxes	1,10,000	99,323	Nil
Publication	34,00,000 +20,00,000 <u>+1,25,00,000</u> 1,79,00,000	1,19,74,271	14,50,729
Library	46,00,000	43,45,464	2,54,536
Sumptuary	16,00,000 <u>+10,50,000</u> 26,50,000	20,47,431	6,02,569
T.A.	45,00,000	27,69,946	7,30,054
L.T.C.	85,00,000	71,58,617	8,41,383
Purchase of new motor car	1,20,000	1,16,276	Nil
Salary for Court Managers	3,00,000 +9,00,000 <u>+1,00,000</u> 13,00,000	12,00,000	1,00,000
Machine & Instrument (e-Court project)	1,50,00,000 +1,00,00,000 <u>+70,00,000</u> 3,20,00,000	2,89,81,240	30,18,760
Pay before 15/11/2000	3,00,000	2,37,957	62,043

(xii) The manner of execution of subsidy programmes, including the amounts allocated and the details of beneficiaries of such programmes.

There is no subsidy programme being executed by the High Court.

(xiii) Particular of recipients of concessions, permits or authorizations granted by it.

Does not arise.

(xiv) Details in respect of the information, available to or held by it, reduced in an electronic form.

The following information is being made available at official website of Jharkhand High Court and KIOSK Machines:-

- A) Daily Cause List published under the authority of Hon'ble Court.
- B) Judgments as well as Final Orders are available on the official website of the Court.

(xv) The particulars of facilities available to citizens for obtaining information, including the working hours of a library or reading room, if maintained for public use.

There is no library or reading room in High Court for public use. However the Public Information Officer is available during office hours on working days.

(xvi) The names, designations and other particulars of the Public Information Officers.

The name and designation of Public Information Officer is as following:-

State Public Information Officer

Sri Ashok Kumar Paul
Joint Registrar (Admn.l)
High Court of Jharkhand, Doranda, Ranchi
Phone No.0651-2480307, Extn.144

(xvii) Such other information as may be prescribed:

Sri Anil Kumar Choudhary, Registrar General, Jharkhand High Court, Ranchi is the first Appellate Authority under the Jharkhand High Court (Right to Information) Rules, 2007.

Note: - Utmost care has been taken in furnishing the information correctly. If any information is found incorrect, it is purely accidental and unintentional.

Sd/-

(A.K. Choudhary)
Registrar General
High Court of Jharkhand, Ranchi